

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 129/GT/2015

Subject : Petition for determination of tariff of Palatana Combined Cycle Gas Based Power Project 726.6 (2x363.3) MW for the period from 1.4.2014 to 31.3.2019.

Date of Hearing : **16.2.2016**

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : ONGC Tripura Power Company Limited (OTPC)

Respondents : Assam Power Distribution Co. Ltd. And 6 Others

Parties present : Shri A.C. Sarmah, OTPC
Shri Amit Dabas, OTPC
Shri Arvinder Gupta, OTPC
Ms. Rashmi Wattal, OTPC
Shri Mayank Shekhar, OTPC
Shri S. Ganguly, OTPC
Shri Samarjeet Thakur, OTPC
Shri Shree Narayan, OTPC

Record of Proceedings

During the hearing, the representative of the petitioner made detailed submissions in the matter and accordingly, prayed that tariff of the generating station may be determined as claimed by the petitioner.

2. None appeared on behalf of the respondents. The Commission directed the petitioner to submit additional information, on affidavit, with advance copy to the respondents, on or before 21.3.2016, as under:

- (i) Proper justification for time overrun from the schedule COD to the actual COD of Unit-II and the agency responsible for the delay (in specific terms) for each activity, along with PERT and Bar charts of the project commissioning activities. In regard to the reasons of time overrun due to non-availability of fuel gas from 4.1.2014 (COD of Unit-I) to 24.3.2015 (COD of Unit-II) and teething problem in the machines, the following details shall be furnished:
- (a) Date on which Unit-II was ready in all respects for trial run for declaration of COD and the subsequent dates on which Unit-II was held up for the want of gas;
- (b) Quantum of gas received by the generating station as on COD of Unit-I (4.1.2014) and the period from 4.1.2014 to 24.3.2015 in tabular form (date-wise) along with explanation as to why the required gas for trial run of Unit-II could not be arranged from ONGC;
- (c) Justification as to non-availability of gas along with necessary correspondence/ documents with the gas supplier during the period from 4.1.2014 to October, 2014;
- (d) Justification as to the nature of teething problem, rectification required and the time taken for such rectification work, duly supporting with documents/ correspondence with OEM.



- (ii) Implication of time overrun on cost of plant & machinery under different packages, if any, separately indicating the details of increase in IDC & IEDC from the scheduled COD to the actual COD of Unit-II.
- (iii) Detailed note on the availability of gas and the timeline for availability of gas for full generation along with supporting documents from supplier;
- (iv) Details of the revenue earned (excluding fuel cost) from sale of infirm power as on the COD of Unit-II excluding the fuel cost;
- (v) Details of LD recovered under different packages.
- (vi) Details of initial spares capitalized as on COD of generating station (24.3.2015) claimed up to the cut-off date of the generating station along with the list of spares procured along with copy of contract with the OEM for supply of spares, with mandatory and insurance spares.
- (vii) The actual additional capital expenditure of ₹11635.00 lakh in 2015-16, ₹8510.00 lakh in 2016-17 and ₹4390.00 lakh in 2017-18 has been claimed without any asset-wise break-up details. Form-9A complete in all respects, indicating the year-wise, item-wise and asset-wise break-up of the claim along with the relevant provisions of the regulations under which the same is claimed.
- (viii) Document in support of Auxiliary Energy Consumption (AEC) of 3.41% guaranteed by OEM (BHEL) and clarification as to whether these are computed data or based on meter reading for Auxiliary consumption. The component/ equipment-wise AEC shall also be furnished.
- (ix) Details in respect of water charges such as contracted quantum of water and allocated quantity, actual annual water consumption since COD of Unit-I to 31.3.2014 and from COD of Unit-II/ generating station to 31.3.2015, rate of water charges, copy of notification(s) of water charges. In addition, the actual water charges paid to the Water Resource Department/ State Government duly certified by the Auditor, type of cooling water system and justification for any variation in allocated quantity of water vis-a-vis actual consumption.
- (x) Relevant Forms i.e. Form - 5Ei (in case of cost overrun), Form -5Eii (in case of time overrun), Form -13D (IEDC upto scheduled COD and upto actual/ anticipated COD), Form -13E (Expenditure under different packages upto scheduled COD and upto actual/anticipated COD)
- (xi) Detailed calculation in support of the refinancing benefits claimed with all supporting documents.
- (xii) IDC calculation in formula based excel along with loan drawl/ repayment details upto generating station COD.
- (xiii) Claim towards weighted average rate of interest of 10.50% in 2014-15 and 10.00% during the period 2015-19 along with detailed calculation of the same.
- (xiv) Clarification/ reconciliation as to difference in capital cost as on COD of the generating station as per Form-5C with that of Auditor's certificate/ Form 9E.
- (xv) Balance sheet duly audited as on CODs of both units (along with the notes thereto).
- (xvi) Details regarding the unrecovered depreciation, if any.
- (xvii) Form-14 (Draw down schedule for calculation of IDC & Financing charges), Form 14A (Actual cash expenditure) to be resubmitted as per the prescribed format depicting the quarterly details since inception of the fund infusion till COD of generating station.



(xviii) Form-18 (liability flow statement) along with the reconciliation of the undischarged liability position as on COD with the balance sheet.

(xix) The latest status of the share application money (reflecting in the balance sheet of as on 31.3.2015) with respect to conversion in the share capital along with quarterly balance sheet for 30.6.2015 and 30.9.2015.

3. The respondents shall file their replies, if any by 7.4.2016 and the petitioner shall file the rejoinder, if any, by 19.4.2016. No extension of time shall be granted for any reason whatsoever. In case the additional information/ reply/ rejoinder is not filed within the said date, the matter shall be decided as per the available records.

4. Subject to the above order in the petition was reserved.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

